

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 342 of 2015 IN
APPEAL NO. 104 OF 2014

Dated: 8th October, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Ajmer Vidyut Nigam Ltd. & Ors. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent (s) : Mr. G. Umapathy
Ms. S. Nithya
Mr. Vishrov Mukherjee
Mr. Janmali Mawikala

ORDER

I.A. No. 342 of 2015 in Appeal No. 104 of 2014 has been moved by the respondent no.2, namely, Sasan Power Limited with the prayer that the instant Appeal be tagged along with Appeal No. 91 of 2014 & batch and Appeal No. 98 of 2014 & batch. It is stated in the said application that the issues involved in the instant Appeal are same as in Appeal No. 91 of 2014 & batch and Appeal No. 98 of 2014 & batch which are under consideration of the Hon'ble Full Bench of this Tribunal. Learned counsel for the opposite party has no objection in tagging and sending this Appeal also to the Hon'ble Full Bench for deciding the said issues.

In these circumstances, IA No. 342 of 2015 is hereby allowed. The Registry is directed to tag this Appeal along with Appeal No. 91 of 2014 & batch and Appeal No. 98 of 2014 & batch for being referred to the Hon'ble Full Bench for disposal of the issues involved. I.A. No. 342 of 2015 is accordingly disposed of.

(I.J. Kapoor)
Technical Member

(Justice Surendra Kumar)
Judicial Member